## Action plan to address pending court cases

1551.SHRI BAISHNAB PARIDA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the pendency of court cases in all the courts of the country has gone up unabatedly;
  - (b) whether the Chief Justice of India has expressed concern over this; and
- (c) whether Government has devised an action plan to address this serious issue, if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA): (a) to (c) Data on pendency of cases is maintained by Supreme Court and High Courts. As per the information made available by the Supreme Court of India, pendency in the Supreme Court of India has declined from 66,692 cases at the end of the year 2012 to 58,879 cases as on 30.11.2015.

As per the information made available by the High Courts, the pendency in High Courts has declined from 44.34 lakh cases at the end to the year 2012 to 41.53 lakh cases at the end of 2014. Pendency in District and Subordinate Courts has declined from 2.68 crore cases at the end of year 2012 to 2.64 crore cases at the end of 2014.

The Hon'ble the Chief Justice of India had written to High Courts in November, 2014 regarding expeditious disposal of pending cases, reduction in arrears pending in the High Courts and to achieve the goal of "Five-Plus Zero" initiative.

Disposal of pending cases in courts is within the domain of judiciary. The Government has adopted a co-ordinated approach to assist judiciary for phased liquidation of arrears and pendency in judicial system, which, inter-alia, involves better infrastructure for courts including Computerisation ion, increase in strength of judicial officers / judges, policy and legislative measures in the areas prone to excessive litigation and emphasis on human resource development. As a result of concerted efforts, the trend of increasing pendency of cases has been checked.

## The readjustment of representation of SCs and STs in Parliamentary and Assembly Constituencies Bill, 2013

- 1552. SHRI SHANTARAM NAIK: Will the Minister of LAW AND JUSTICE be pleased to refer to the reply to Unstarred Question No. 2660 given in the Rajya Sabha on the 20 March, 2015 and state:
- (a) whether Government proposes to introduce a new Bill in this regard in the forthcoming winter session of Parliament;